

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

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OA.3100/92

Date of Decision: 8.9.93.

Shri Bhagwan Singh

Applicant

Versus

Union of India

Respondents

Shri Sant Singh

Counsel for the applicant

Shri I.C. Sudhir

Counsel for the respondents

SINGLE BENCH JUDGEMENT(Oral)

(delivered by Hon. Member(J) Shri C.J. ROY)

In this OA, the applicant claims relief for releasing gratuity, pension inclusive of all commutation and compensation on account of personal injury together with interest at market rate.

2. The applicant retired on 21.8.91 from Northern Railway while he was holding the post of Goods Guard. He was drawing the basic pay of Rs.1350/- in the pay scale of Rs.1200-2040 at the time of retirement. He was declared unfit by the competent authority vide Annexure A-2 order. He requested alternative employment which was considered under the scheme by the respondents and a Certificate was issued by the Senior Medical Superintendent, Northern Railway, Delhi (Annexure A-3). Thereafter another medical certificate in regard to assessment of percentage of loss of earning capacity was issued on 10.6.91 categorising the injury as 'Scheduled' (Annexure A-4). It is also admitted that the son of the applicant Shri Shyam Bir Singh was given a compassionate appointment (Annexure A-5). The learned counsel for the applicant states that he is to

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receive terminal benefits like gratuity, pension (inclusive of commutation), compensation for personal injury, Insurance claim, Leave salary, Provident Fund etc.

3. The Learned counsel for the respondents states that the applicant has already been paid with Insurance claim, Leave Salary and Provident Fund. Other reliefs are under consideration of the department and in consultation with the Accounts Department the pending amount would also be disbursed to him as early as possible.

4. Both the counsel agree that this case can be disposed of with a direction. Hence I proceed to do so.

5. The respondents are directed to pay all the amounts due the applicant, as prayed for in his OA, as per his entitlement and as per rules, as expeditiously as possible, preferably within a period of three months from the date of communication of this order.

6. The applicant is not entitled for any interest.

The OA is disposed of accordingly. No costs.

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(C.J. ROY)

MEMBER(J)

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08.09.1993